

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 366 of 2020

IN THE MATTER OF:

**Mr. Rajendra Kumar Kundanmal Jain
(Shareholder and Suspended – Director)**

...Appellant

Vs.

Mr. Vijail A. Jain & Ors.

...Respondents

Present:

For Appellant: Mr. Chandra Shekhar Gupta and Mr. Rajender Jain (Party in Person)

**For Respondents: Mr. Rajnish Kumar Jha, Advocate for R-1.
Mr. Jeetendra Ranawat, Advocate for R-2.
Mr. Atishay Jain, Mr. Kunal Kanungo (RP) and
Ms. Pratiksha Sharma, Advocates for R-3.
Mr. Shreyas Awasthi, Advocate.**

ORDER

(Through Virtual Mode)

10.02.2021: Heard the Learned Counsel for the Respondents.

Learned Counsel for the Respondents submitted that Learned Adjudicating Authority had rightly passed the impugned order and the proceedings are not hit by Limitation. Learned Counsel for the Appellant during the course of Reply relied on the Judgment of Hon'ble Supreme Court in the case of '**Jiwanlal Achariay**' Vs '**Rameshwarlal Agarwala**' reported in (1967) 1 SCR 190 – Para 8 & 9.

Counsel for the Respondent No. 1 prays some time to Reply the Question of Law.

List the Appeal on **19th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/nn